

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO - 2833
ANSWERED ON – 12/08/2026

CONSTRUCTION DAMAGES IN NATIONAL HIGHWAYS AND BRIDGES

2833. DR. V. SIVADASAN:

Will the Minister of Road Transport and Highways be pleased to state:

- (a) number of places where newly constructed part of National Highways and bridges have collapsed or damaged within three years after inauguration, during the last five years, yearwise;
- (b) number of places where newly constructed part of National Highways and bridges have collapsed or damaged within one year after inauguration, during the last five years, yearwise;
- (c) number of places where the newly constructed part of National Highways and bridges have collapsed or damaged before the completion of the work, during the last five years, year-wise; and
- (e) reason and action on companies, name of company, year-wise and State-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) State / Union Territory (UT) – wise details of projects involving major deficiencies/ collapses, or structural failures on National Highways (NHs) and bridges observed within one year after inauguration and action taken against Contractors/ Concessionaires/ Authority's Engineer / Independent Engineer (AE/IE) etc. along with reasons for initiating such actions during the last five years and current year is at Annexure-I.

State / UT – wise details of projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed between one year and three years after inauguration and action taken against Contractors/ Concessionaires/ AE/IE etc. along with reasons for initiating such actions during the last five years and current year is at Annexure-II.

State / UT – wise details of projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed before the completion of the work and action taken against Contractors/ Concessionaires/ AE/IE etc. along with reasons for initiating such actions during the last five years and current year is at Annexure-III.

Action against defaulting agencies have been taken as per the provisions of the Contract/ Concession agreement in case of deficiencies/ damages, such as termination of contract agreement, levying of penalties/ liquidated damages, debarment/ blacklisting, declaring as non-performers etc.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2833 ANSWERED ON 12.08.2026 ASKED BY DR. V. SIVADASAN REGARDING CONSTRUCTION DAMAGES IN NATIONAL HIGHWAYS AND BRIDGES

State / Union Territory (UT) – wise details of projects involving major deficiencies/ collapses, or structural failures on National Highways (NHs) and bridges observed within one year after inauguration and action taken against Contractors/ Concessionaires/ Authority's Engineer / Independent Engineer (AE/IE) etc. along with reasons for initiating such actions during the last five years and current year:

State / UT	Projects involving major deficiencies/ collapses, or structural failures on National Highways (NHs) and bridges observed within one year after inauguration				
	Year	No. of projects	Reason for initiating action against Contractors/ AE/IE	Penalty Imposed	Other penal action
Tamil Nadu	2025	1	Failure of RE wall	Penalty of Rs. 18.05 lakhs imposed on Contractor and Rs. 5.00 on IE.	
Uttar Pradesh	2026	2	Caving in pavements, Slippage and settlement in pavement		Termination of Project Manager of Contractor and Team Leader of AE for 1 no. of project; TL and RE of IE and Project Manager (Maintenance) of Contractor debarred for 2 years for 1 no. of project.
Maharashtra	2026	1	Partial collapse of RE wall		Concessionaire declared as non-performer for 1 month. Also, show cause notices issued to both Concessionaire and IE.
West Bengal	2024	2	Failure of Pot-PTFE Bearing, Cracks in deck slab of bridge	Rs. 8.35 Cr on Contractors.	Rectification work completed at Contractor's own cost.

Annexure-II

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2833 ANSWERED ON 12.08.2026 ASKED BY DR. V. SIVADASAN REGARDING CONSTRUCTION DAMAGES IN NATIONAL HIGHWAYS AND BRIDGES

State / UT – wise details of projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed between one year and three years after inauguration and action taken against Contractors/ Concessionaires/ AE/IE etc. along with reasons for initiating such actions during the last five years and current year:

State / UT	Projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed between one year and three years after inauguration				
	Year	No. of projects	Reason for initiating action against Contractors/ AE/IE	Penalty Imposed	Other penal action
Uttar Pradesh	2025	1	Failure of RE wall	Penalty of Rs. 1.00 Cr imposed on main Contractor, Rs. 1.00 Cr on maintenance Contractor and Rs. 20.00 lakhs on IE.	

Annexure-III

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2833 ANSWERED ON 12.08.2026 ASKED BY DR. V. SIVADASAN REGARDING CONSTRUCTION DAMAGES IN NATIONAL HIGHWAYS AND BRIDGES

State / UT – wise details of projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed before the completion of the work and action taken against Contractors/ Concessionaires/ AE/IE etc. along with reasons for initiating such actions during the last five years and current year:

State / UT	Projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed before the completion of the work				
	Year	No. of projects	Reason for initiating action against Contractors/ AE/IE	Penalty Imposed	Other penal action
Andhra Pradesh	2021	1	Collapse of girders	Rs. 40.00 lakh on IE Rs. 3.0 Cr on contractor	
Arunachal Pradesh	2024	1	Collapse of RE wall	5% of Contract value on Contractor	
Bihar	2022	2	Toppling of girders		Key personnel of Contractor and AE/IE suspended
	2023	2	Deficiency in structural elements of bridge, falling of concrete from deck slab	Rs. 25 Cr on Contractor	Key personnel of Contractor and AE/IE suspended
	2024	1	Collapse of girder		Key personnel of Contractor suspended
Himachal Pradesh	2022	1	Collapse of road stretch		Rectification done at Contractors own cost
Gujarat	2026	1	Rutting, cracks & surface deformations	Rs. 2.80 Cr penalty on Contractor.	Contractor debarred for 1 year
Haryana	2021	1	Crushing of concrete in structures	Rs. 6.67 Cr on Contractor & Rs. 20 Lakhs on AE	Contractor and AE blacklisted for 3 months
Jammu & Kashmir	2022	1	Collapse of Portal of tunnel	1% of project cost on EPC Contractor	Contractor blacklisted
Kerala	2024	1	Collapse of soil nailing		Rectification done at Contractors own

State / UT	Projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed before the completion of the work				
	Year	No. of projects	Reason for initiating action against Contractors/ AE/IE	Penalty Imposed	Other penal action
					cost
	2025	7	Defects in RE wall, collapse of PSC girders, damages in pile foundation etc.	Total Rs. 31.245 Cr on Contractors and Rs. 5 lakhs on IE	Key personnel of Contractor and AE/IE suspended in 1 project Contractor and AE/IE debarred in 2 projects
Madhya Pradesh	2025	2	Failure of pavement, collapse of slope protection works	Rs. 119 Cr on Contractor	
Maharashtra	2021	1	Sliding of girder during launching		Debarment of Contractor for 9 months
	2026	2	Collapse of top slabs of Box culverts	Rs. 75 lakhs on Contractor and Rs. 12.50 lakhs on AE	
Tamil Nadu	2021	1	Collapse of Girders	Rs. 3.0 Cr on Contractor	
	2022	1	Felling down of girders	Rs. 7.305 Cr on Concessionaire	
	2023	1	Failures in RE wall		Rectification done at Contractors own cost
Uttar Pradesh	2026	3	Tilt and shift in well foundation, collapse of reinforcement cage of pier, cracking & honeycombing in RCC deck slab		Termination of Contractor in 1 project; Rectification done at Contractors own cost.
Uttarakhand	2023	1	Collapse at cavity in tunnel		Rectification done at Contractors own cost
West Bengal	2024	1	Deformation in mid-span of bridge	Rs3.91 Cr on Contractors & Rs. 5 lakhs on AE/IE	
Odisha	2022	1	Collapse of girders		Key personnel of AE/IE and Contractor suspended

State / UT	Projects involving major deficiencies/ collapses, or structural failures on NHs and bridges observed before the completion of the work				
	Year	No. of projects	Reason for initiating action against Contractors/ AE/IE	Penalty Imposed	Other penal action
	2023	1	Dislodging of span from pier	Rs. 5.30 Cr on Contractor and Rs. 25 lakhs on IE	Debarment of DPR consultant for 1 year
Assam	2024	1	Collapse of PSC girders		Contractor debarred for 4 months
Delhi	2023	1	Toppling of part of flyover		Rectification done at Contractors own cost
